

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 289 of 2017**

**Dated: 20<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Punjab State Power Corporation Limited .... Appellant(s)**

**Vs.**

**Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Neha Garg  
Mr. Ashwin Ramanathan for R-2

Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Mr. CharnSinghal for R-1

Mr. Anurag Sharma  
Mr. Manish Kumar for R-2

Mr. Aditya Grover for R-3

**ORDER**

Admit. Issue notice to the Respondents returnable on 22.11.2017. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1; Mr. Anurag Sharma takes notice on behalf of Respondent No.2 and Mr. Aditya Grover takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **22.11.2017**. In the meantime, learned counsel for the respondents may file reply on or before 23.10.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**